

change was generated as a result thereof; and

(c) how much foreign exchange has been realised from the exports on which cash assistance has been given so far?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI P. A. SANGMA): (a) to (c). Yes, Sir. The scheme of cash compensatory support has played a significant role in the continued expansion of exports and the rate of growth of exports of items supported by CCS has been more as compared to exports of other items.

The figures relating to the value of exports of items availing cash compensatory supporting during the last 3 years are:

Year	Value of Exports (Rs. in crores)
1979-80	2803.88
1980-81 (Provisional)	3372.49
1981-82 (Provisional)	3802.92

Financial Assistance to New Entrepreneur

249. SHRI C. T. DHANDAPANI: Will the Minister of FINANCE be pleased to state:

(a) whether the Reserve Bank of India has asked public financial institutions to extend financial assistance to new entrepreneurs; and

(b) if so, the salient features thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) In a large majority of cases, new entrepreneurs promote small scale industrial units. The instructions of the Reserve Bank of India to the public sector banks regarding assistance to small scale units would, *inter-alia*, apply to new entrepreneurs in this category.

(b). Small industries are included in the priority sector for the purpose of bank finance. It has been stipulated that by 1985, the assistance to the priority sector should constitute at least 40 per cent of the aggregate advances of the banks. With a view to help the small industries, application forms and agreement forms for assistance have been simplified. Greater delegation of authority has been made at the branch level and time limits for disposal of applications have been prescribed. It has been stipulated that there should be no insistence on margin or security or guarantee in giving assistance to small industries and the emphasis should be on the liability of the proposed project. Low rates of interest have also been stipulated for this sector. It has also been laid down that repayment programmes should be fixed according to the repaying capacity of the units.

The all India term lending financial institutions also provide concessions and special facilities to new entrepreneurs like lower promoters' contribution, consultancy facilities through the technical consultancy organisations sponsored by the all India term lending financial institutions, seed capital assistance for helping new entrepreneurs who have the necessary entrepreneurial talent but lack the resources to set up new ventures; etc.

Functioning of Kandla Free Trade Zone Units

250. SHRI NARAYAN CHOUBEY: Will the Minister of COMMERCE be pleased to state:

(a) whether it is a fact that many of the Kandla Free Trade Zone units are importing semi-finished goods and re-exporting them to third countries after a minor processing; and

(b) if so, the details and what action is proposed to be taken thereon?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI P. A. SANGMA): (a) All the units in Kandla Free Trade Zone are allowed to

be set up after these have been approved by KAFZ Board. The units approved by the KAFZ Board fall into the following 3 categories:

(i) The units which are engaged in complete manufacture items such as stainless steel utensils, garments, soaps, detergents, cosmetics and electrical components etc.

(ii) In some cases units are approved where assembly operation are involved initially and gradual manufacturing is envisaged.

(iii) In some cases, units are approved to import products in bulk form and after suitable processing and packaging, export the same.

In all these cases, a minimum value addition of 30 per cent is insisted upon and only on that condition the projects are approved.

(b) Since the units functioning in the Zone are working as per the approval given by the KAFZ Board, no action is required to be taken against them.

Stagnation of Supervisors and Inspectors in Income Tax Department in Andhra Pradesh

251. SHRI P. RAJAGOPAL NAIDU: Will the Minister of FINANCE be pleased to state:

(a) whether there is stagnation at Supervisor's and Inspector's level in the Income-tax Officials in Andhra Pradesh; and

(b) if so, the action taken by Government to remove the stagnation?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SAWAI SINGH SISODIA): (a) No, Sir.

(b) Does not arise.

Women passengers fainted at Palam Airport

252. SHRI AJIT BAG' Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether two women passengers fainted while waiting for custom clearance in the international airport, Palam on 14th June, 1982 night;

(b) if so, the reasons for their fainting;

(c) were they harassed by the customs authorities or there was abnormal delay in clearing the luggage at the airport;

(d) how much time the custom authorities take to clear one passenger;

(e) has any study been made in this respect by Government;

(f) if so, the details thereof;

(g) if not made, whether Government propose to make a study on the time requirement to clear each passenger in the international airports in conformity with the international standard; and

(h) if not, the reasons for the same?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI A. P. SHARMA): (a) Yes, Sir.

(b) to (h). The requisite information is being collected and will be laid on the table of the Sabha.

Index-Linked Insurance Policy

253. SHRI ATAL BIHARI VAJPAYEE:

SHRI SURAJ BHAN :

Will the Minister of FINANCE be pleased to state:-

(a) whether his attention has been drawn to an Index Linked Policy suggestion to protect the insured from inflation, published in the Hindustan Times' article dated May 11 last;